

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(19)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/609/(IB)/2017
NAME OF THE PETITIONER(S) : PORTFOLIO FINANCIAL SERVICES LTD
NAME OF THE RESPONDENT(S) : EXPRESS PUBLICATIONS (MADURAI) LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

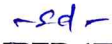
1)	D. Vivekanandan	Corporate Debtor	
2)	Karthik Sundaram	Operational Creditor	
3)	Rahul Chitharan	Operational Creditor	


Ch. Mohd Sharief Tariq
Member-Judicial

ORDER

Counsels for both the parties are present and reported that the matter has been settled between the parties. The settlement agreement filed is signed by both the parties which is placed on record. As per the settlement agreement, Corporate Debtor paid Rs.13,57,000/- by deducting TDS by way of DD No.961131 dated 06.12.2017 drawn on Indian Overseas Bank which is full and final settlement in this matter. The memo of settlement shall form part of this order. Hence, the Petition stands **disposed of** in terms of settlement.

ghk


MEMBER (JUDICIAL)